

Chapter No	Title	Clause	Remarks
3	Procedure For Tariff Determination	<p>The generating company shall file an application for determination of supplementary tariff for the emission control system installed in a coal or lignite based thermal generating station in accordance with these regulations not later than 90 days from the date of operation of such emission control system.</p>	<p>Clarification is sought whether the Petitions filed by the Generating Companies will exclude the cost of emission control systems and what are the factors which will justify the installation of new emission control systems. The intent of this clause is passing on the cost of installation of emission control system to the beneficiaries. However, the clause is silent on the benefit that may be incurred by the generator in the form of incentive or any other form after emission control. As such the generator shall have to share those benefit incurred on account of emission control with the beneficiaries on regular basis during true-up.</p>
3	Application for determination of tariff	<p>The generating company or the transmission licensee may make an application for determination of tariff for a new generating station or unit thereof or transmission system or element 25 thereof in accordance with these Regulations within 90 days from the actual date of commercial operation</p>	<p>The Hon'ble Commission may consider the clause to be reviewed as "The generating company or the transmission licensee may make an application for determination of tariff for a new generating station or unit thereof or transmission system or element 25 thereof in accordance with these Regulations within 90 days from the anticipated date of commercial operation. This is from the point of view that generating companies can emphasise upon commissioning the projects on time which will lower the burden of the beneficiaries of buying power from the open market.</p>
3	Application for determination of tariff	<p>Provided also that the generating company shall file an application for determination of supplementary tariff for the emission control system installed in coal or lignite based thermal generating station in accordance with these regulations not later than 90 days from the date of start of operation of such emission control system.</p>	<p>The generating company can file any additional costs incurred in the true up petition. The intent of this clause is passing on the cost of installation of emission control system to the beneficiaries. However, the clause is silent on the benefit that may be incurred by the generator in the form of incentive or any other form after emission control. As such the generator shall have to share those benefit incurred on account of emission control with the beneficiaries on regular basis during true-up.</p>

3	Determination of tariff	<p>If the information furnished in the petition is in accordance with these regulations, the Commission may consider granting interim tariff of up to ninety per cent (90%) of the tariff claimed in case of new generating station or unit thereof or transmission system or element thereof during the first hearing of the application.</p>	<p>It is necessary for the Hon'ble Commission to carry out prudence check of the claims made by the Petitioners instead of providing 90% tariff in the 1st hearing itself. If the generating companies are granted 90% of the tariff upfront without prudent check, this may lead to problems of cash outflow in DISCOMs even if the tariff determined at the later hearings is on the lower side.</p>
4	Tariff Structure	<p>The Supplementary tariff consisting of supplementary capacity charges and supplementary energy charges, on account of the implementation of revised emission standards in existing generating stations or new generating stations, as the case may be, shall be determined by the Commission separately.</p>	<p>The Hon'ble Commission may consider the costs of emission control systems installed by the generating companies to be included in the true up petition of the Gencos. It is not clear as to why supplementary charges are to be raised in this matter.</p>